

(b) whether it is a fact that the revision of pay of the Matrons has been given retrospective effect from the 1st July, 1959 while the other two categories were given only prospective effect; and

(c) if so, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** (a) to (c) The information is being collected and will be laid on the table of the Sabha when received.

**IMPLEMENTATION OF GADGIL ASSURANCES IN RESPECT OF DISPLACED PERSONS IN DELHI**

5363. **SHRI G. Y. KRISHNAN:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of cases covered by the Gadgil Assurances which are under the jurisdiction of Land and Development Office;

(b) the number of such cases whose occupation on unauthorized land has been regularized; and

(c) the number of cases where alternative accommodation has been provided by the Land and Development Office?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH):** (a) Twelve.

(b) and (c). In the Master Plan of Delhi, the land under unauthorised occupation of these squatters is earmarked for roads, parks and educational institutions and as such the unauthorised occupation could not be regularised. Alternative accommodation under the Jhuggies and Jhopries Removal Scheme was offered to eleven out of the twelve squatters, which, however, was not accepted by them. In the twelfth case also, the offer of a smaller plot at the existing site was not accepted by the squatter.

**SOCIAL WELFARE ADVISORY BOARD  
ORISSA**

5364. **SHRI D. D. JENA:** Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the present Chairman of the Orissa State Social Welfare Advisory Board, Bhubaneswar has been holding the office of the Chairman since he 27th May, 1960.

(b) if so, whether it does not contravene the rules in this regard; and

(c) the steps being taken to follow the rules in this case?

**THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA):** (a) Yes, Sir.

(b) Does not arise as the rules are still in the draft stage, awaiting finalisation.

(c) Does not arise.

**MODERN PLANNER/RASHMI ESTATES, NEW DELHI**

5365. **SHRI J. H. PATEL:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Government have received any complaint about the activities of Modern Planners/Rashmi Estates, Connaught Place, New Delhi;

(b) whether it is a fact that they are engaged in illegally purchasing and disposing of lands for housing and industrial purposes;

(c) whether any enquiry has been ordered into this complaint; and

(d) if not, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH):** (a) Yes, Sir.

(b) to (d) The complaints have been referred to Delhi Police for investigation and action, if necessary, against the colonisers under appropriate provisions of the law.